



2026:AHC:24615-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 162 of 2026

Murtuza Ahmad

.....Petitioner(s)

Versus

State of U.P. and 3 others

.....Respondent(s)

Counsel for Petitioner(s) : Sanjay Kumar Mishra

Counsel for Respondent(s) : Ankit Gaur (S.C.), Yashraj Singh Gaur
for Rishu Mishra

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed seeking direction to the respondent to establish 100KV transformer in Village-Parashi Chaklall, Tehsil-Salempur, District-Deoria.
2. Submissions have been made that the installed transformer does not have sufficient capacity and therefore, the respondents be directed to install 100KV transformer.
3. In the petition as well as the representations made, except for repeatedly demanding installation of 100 KV transformer and indicating that there are repeated faults, no other technical aspect has been placed on record seeking to establish the plea sought to be raised.
4. Be that as it may, as the representations made by the petitioner are pending before the respondents, the same may be dealt with appropriately and in accordance with law by the Competent Authority and in case the grievance is found to be genuine, steps may be taken to redress the same.
5. With the above observations, the petition stands **disposed of**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 4, 2026

Jyotsana/Mukesh Pal